

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

207. IA/3600/2023 IA/3659/2023 C.P. (IB)/878(MB)2019

**IN THE MATTER OF**

Shiv Alloys Sudhir Kamble

VS

K & K Foundry Private Limited

Section 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 18.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant

In IA/3659/2023:-

For the Financial Creditor:

For the CoC:-

Adv. Rohan Agrawal (PH)

Adv. Ayush Rajani (PH)

Adv. Amit Tungare (PH)

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**ORDER**

**IA 3659/2023:-** The learned counsel for the Applicant prays for a short adjournment. Allowed as prayed for. Learned counsel submits that by today evening itself a fresh proposal shall be forwarded to the RP and also to the COC members for their due consideration. In view of the same adjourned to **19.07.2024**.

**IA 3600/2024:-** Adjourned to **19.07.2024**.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)